IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH CUTTACK

Original Application No. 66 of 1994

Date of Decision: 18.2.1994

N. A. Nair

Applicant

Versus

Union of India & Others

Respondents

## (FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?

2. Whether it be circulated to all the Benches of the Central Administrative Tribunal ?

MEMBER (ADMINISTRATIVE)

18 FEB 94

VICE-CHAIRMAN

CUTTACK BENCH CUTTACK

Original Application No. 66 of 1994
Date of Decision: 18.2.1994

N.A.Nair

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Versus

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Respondents

For the applicant

Mr.D.P.Dhalasamant

Advocate

For the respondents

Mr.Ashok Mishra, Sr.Standing Counsel

(Central)

CORAM:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

## JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: This case came up for admission to-day.

With the consent given by the counsel for bothsides, we have heard this case on merits as we did not think it

proper to keep the matter unnecessarily pending. The

petitioner Shri N.A.Nair has prayed for a direction to

be issued to the opposite parties for deploying the

petitioner to the post of Mate from the date from which the posts were available, and that the petitiner should

be granted his past service benefits.

During the course of argument advanced by My.D.P.Dhalasamant, learned counsel for the petitioner and Mr.Ashok Mishra, learned Standing Counsel, it was told by Mr.Dhalasamant that the representation filed by the petitioner has been forwarded by the Superintending Engineer (OP No.3) to the Director General of WOrks,



C.P.W.D., New Delhi which is still pending consideration of the Director General (OP No.1). This has been forwarded vide letter No.21/22/92-Estt. dated 3.3.1993. We would direct that the representation pending consideration of the Director General, Works, C.P.W.D., New Delhi (OP No.1) be disposed of within 30 days from the date of receipt of a copy of the judgment. In case the petitioner feels aggrieved, liberty is given to the petitioner to approach the Bench if so advised. Thus the application is accordingly disposed of. No costs.

ME MBER (ADMINISTRATIVE)
18 FEB 94

18-2-94

VICE-CHAIRMAN

Central Administrative Tribunal Cuttack Bench Cuttack dated the 18.2.1994/ B.K. Sahoo

